

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

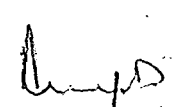
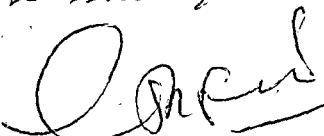
APPLICATION NO.: \_\_\_\_\_

Applicant(s) Y.D. Mittal

Respondent (s) AOJ

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p align="center"><u>20/12/02</u></p> <p align="right">given copy of order to M/s. 23/12/02</p>	<p align="center"><u>OA 112/99</u></p> <p>Mr. C.B. Sharma, counsel for applicant, Mr. T.P. Sharma, counsel for respondents.</p> <p>learned counsel for the applicant says that his client wants to withdraw this OA with liberty to file afresh.</p> <p>The learned counsel for the respondents says that liberty should not be given as the OA, if filed now, will be barred by limitation.</p> <p>The OA is dismissed as withdrawn with liberty to file afresh. However, the respondents shall be free to take objection of limitation in the subsequent OA.</p> <p align="right">   <b>A. P. NAGRATH</b>            ADMINISTRATIVE MEMBER         </p> <p align="right">   <b>G. L. GUPTA</b>            VICE CHAIRMAN         </p>